

Shri K. K. Basu: May I know whether the jute presses that are exported to Pakistan belong to Indians or are there foreign interests involved?

Shri T. T. Krishnamachari: I should like to have notice.

COTTON MILLS IN WEST BENGAL

***1790. Shri Tushar Chatterjea:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the three Cotton Mills of West Bengal, namely the Radheshyam Cotton Mill (Howrah), the Mahaluxmi Cotton Mill (24 Parganas), and the Hooghly Cotton Mill (Hooghly), have recently closed down; and

(b) if so, the causes for their closure and whether Government have made or propose to make any enquiry into the causes of their closure?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) Yes, Sir.

(b) (1) Reported to be inadequate financial resources; (2) Labour trouble in the case of Mahalaxmi Cotton Mills; and (3) Dispute amongst partners in the case of Hooghly Cotton Mill. The latest information is that the High Court has ordered liquidation. Government propose to conduct a survey of units in the Textile industry and these mills will also be included.

Shri Tushar Chatterjea: When is the survey likely to take place, and likely to be completed?

Shri Kanungo: It has almost started.

KHADI

***1792. Chaudhri Muhammed Shafie:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total amount of subsidy paid to the certified institutions dealing with Khadi in India, during the years 1952, 1953 and 1954;

(b) whether there is any proposal to increase the subsidy; and

(c) whether there are also any plans to extend the subsidy to other Khadi dealers also?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) No subsidy was paid in the year 1952. The subsidy paid during 1953 and 1954 was as follows:

1953 — Rs. 21,81,626-6-0

1954 — Rs. 43,39,934-0-0

(b) The matter is under examination of the Khadi Board.

(c) No, Sir. Only the certified khadi dealers are now eligible for subsidy.

Pandit D. N. Tiwary: Has there been any increase in the production and sale of khadi since the introduction of the subsidy system? If so, by what percentage?

Shri Kanungo: For the exact figure, I require notice. But there has been considerable increase.

DISPLACED PERSONS REHABILITATION SCHEMES

***1793. Shrimati Renu Chakravarty:** Will the Minister of Rehabilitation be pleased to state the results of the meeting held between the Minister of Planning and himself for integrating the Displaced Persons rehabilitation schemes in the Second Five Year Plan?

The Minister of Rehabilitation (Shri Mehr Chand Khanna): (i) Services of an expert for help in starting cottage industries in States in the Eastern Region have been made available to this Ministry.

(ii) The Planning Commission have agreed to locate large areas of land where conditions are some what similar to West Bengal, and where East Pakistan displaced persons could be settled in groups of at least 500 families.

(iii) The Planning Commission have addressed the Ministries of Railways, Production and Irrigation and Power for providing gainful employment to displaced persons in workshops and River Valley Projects.

(iv) It has been decided that a rapid survey should be made of the composition of the unemployed in the various important colonies and townships in West Bengal to facilitate preparation of schemes for their gainful employment.

Shrimati Renu Chakravartty: May I know within what time some of these schemes, especially the location of land similar to that of West Bengal, will be finalised?

Shri Mehr Chand Khanna: I will not be in a position to give a target date. But I can assure the hon. Member that every possible effort is being made. The Planning Commission have addressed letters to various States in this connection.

Shrimati Renu Chakravartty: May I know whether in the various plans which are being drawn up under the Five Year Plan, there is any proposal to integrate both the rehabilitation scheme and expansion scheme for employment for the local people?

Shri Mehr Chand Khanna: This question is under the active consideration of the Planning Commission and we have approached them more or less on the same lines as suggested by the hon. Member.

REHABILITATION OF DISPLACED PERSONS IN TRIPURA

***1794. Shri Biren Dutt:** Will the Minister of Rehabilitation be pleased to refer to the reply given to starred question No. 153 on the 2nd April, 1954 and state:

(a) the number of displaced persons in Tripura still to be rehabilitated;

(b) whether their number has increased during the last four months; and

(c) if so, to what extent?

The Minister of Rehabilitation (Shri Mehr Chand Khanna): (a) to (c). The required information is being collected and will be laid on the Table of the Lok Sabha in due course.

Shri Biren Dutt: May I know if any section of the people who have newly entered Tripura are kept in transit camps and they are not getting relief at present?

Shri Mehr Chand Khanna: My own information is that everybody who comes to Tripura from East Pakistan is being properly looked after. If there is any particular case which the hon. Member has in mind, and is intimated to me, I will look into it.

Shrimati Khongmen: May I know whether it is a fact that there is a large number of landless tribal people in Tripura? If so, do Government consider the case of rehabilitating them also?

Shri Mehr Chand Khanna: I do not know about the number of landless tribals in Tripura. I am concerned with the problem of displaced persons and we are according the same treatment to every displaced person in Tripura, whether he is a tribal or non-tribal.

ACCOMMODATION FOR INDIAN DELEGATION TO U.N.O.

***1796. Shri S. V. Ramaswamy:** will the Prime Minister be pleased to state:

(a) whether there is a proposal to purchase a house in New York for the permanent Indian Delegate to the United Nations;

(b) the amount of House Rent Allowance given to him at present; and

(c) the amount spent on the permanent delegation during 1954?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) No.

(b) No house rent allowance is given to the Permanent Representative. He is provided with furnished accommodation at Government cost subject to a ceiling.

(c) The expenditure during 1953-54 was Rs. 8,75,802. The expenditure during 1954-55 is estimated to be Rs. 8,97,100.